

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 309
962/252/ND/2019

IN THE MATTER OF:

Income Tax Officer Ward 20(1), New Delhi Petitioner/Applicant
Vs.
M/s. ROC in the matter of M/s. Precise Golds Respondent
Pvt. Ltd.

Order under Section 252 of the Companies Act, 2013

Order delivered on 29.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Respondent : Mr. Abhay Kakkar
For IT Dept. : Mr. Sanjay Kumar, Ms. Easha Advs.

ORDER

One week time granted as a last and final opportunity to enable the Appellant to file the rejoinder affidavit.

List the matter **on 01.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)